

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
RAJYA SABHA
UNSTARRED QUESTION NO.1143
ANSWERED ON 05.12.2024

PROTECTING AND PRESERVING HERITAGE OF MONUMENTS

1143 SMT. KIRAN CHOUDHRY

Will the Minister of CULTURE be pleased to state:

- (a) whether there is any criteria followed by Archaeological Survey of India to declare any site a heritage monument;
- (b) if so, the details thereof;
- (c) whether Government intends to include more sites under the umbrella of heritage monuments, particularly in Haryana;
- (d) whether there is any proposal to develop Madhogarh Fort, in Mahendragarh District (Haryana) as tourist place; and
- (e) if so, the details thereof?

ANSWER

THE MINISTER OF CULTURE AND TOURISM

(SHRI GAJENDRA SINGH SHEKHAWAT)

(a) Ancient Monuments and Archaeological Sites and Remains Act, 1958, (AMASR & (b) Act,1958) has provision under section 4 to declare any ancient monument or archaeological site and remains as of national importance. Section 4 of the AMASR Act, 1958, provides that Government may declare any ancient monument or archaeological site and remains to be of national importance depending on archaeological, historical or architectural importance.

A Notification is issued in Gazette of India giving two month notice, inviting objections from public. After considering the objections received within the stipulated period, the Central Government may declare the ancient monument to be of national importance by publishing a notification in the official Gazette.

- (c) A notification to declare following archaeological sites in the State of Haryana has been published in Gazette of India.
 - (i) Ancient Mound No. VI, at Rakhigarhi, District Hissar (Haryana)
 - (ii) Ancient Mound No. VII, at Rakhigarhi, District Hissar (Haryana).
- (d) No such proposal is under consideration by Archeological Survey of India.
- &(e)
